

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.306

IA-1917/2022

In

IB-883(ND)/2020

IN THE MATTER OF:

M/s. Synergy Property Development Services Pvt. Ltd.

.... APPLICANT/PETITIONER

Vs.

M/s. Logix City Developers Pvt. Ltd.

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 16.11.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant :

For the Respondent

: Ms. Surbhi Darad, Advocate for IDFC FIRST Bank,
Respondent No.1 in IA no. 1917 of 2022, Mr. Suryansh
shukla, Advocate for R2- HDFC bank in IA-1917/2022

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble
Members.

Put up on 21.11.2022.



(Court Officer)

Court-III